



NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

209. IA/4293/2023 IA/4352/2023 IA/1388/2024 C.P. (IB)/783(MB)2021

**IN THE MATTER OF**

State Bank of India

... Petitioner

Vs

A A Estates Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 01.07.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant

IA/4293/2023:

Adv. Luckyraj Indorkar (PH)

For the Respondent:

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**ORDER**

**IA/4293/2023 IA/1388/2024**- Adjourned to **19.07.2024**.

**IA/4352/2023** - Adjourned to **11.07.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/